

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No. 857/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9TH JULY, 2018, 10:30 A.M.

Name of the Company	Bhagwati Ecocare Pvt. Ltd. -Vs- Jai Balaji Jyoti Steels Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ARNAB DUTTA ADV F.C.

[Signature]
9th July, 18

2. NILADRI KHANRA, Adv. } for the corporate debtor

[Signature]
9/7/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor entered appearance and sought time to file Vakalatnama along with the Board Resolution by 10/07/2018. Time is granted.

Reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the financial creditor and the financial creditor is directed to file rejoinder, if any, within 7 days of receipt of the reply affidavit by serving a copy of the rejoinder to the corporate debtor.

For further consideration list it on 29/08/2018.

[Orange stamp with 'sd' written on it]

(Jinan K.R.)
Member (J)